

नहीं गया। (व्यवधान) जिनके नाम नहीं होते उनको कोई जरूरी नहीं है कि बुला सकें। (व्यवधान) अब प्राप इतनी नाराजगी क्यों . . .

श्री शौर्य : मैं बारह चौदह बार खड़ा हुआ . . .

अध्यक्ष महोदय : आप 20 बार भी खड़े हों उससे कुछ नहीं होता। आप नाम का नोटिस तो देते नहीं . . .

श्री शौर्य : नोटिस का क्या सवाल है। मैं बारह चौदह बार खड़ा हुआ। . . .

अध्यक्ष महोदय : बीस बार भी खड़े हों। कोई जरूरी नहीं है कि किसी मेम्बर को जरूर, मौका मिल जाय।

Shri Maurya: Once a Question is before the House, it becomes the right of every Member to ask supplementary questions.

बर्मा तथा श्रीलंका से स्वदेश लौटने वाले भारतीय नागरिक

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- * 565. श्री म० ला० द्विवेदी :
श्री प्र० चं० बरुआ :
श्री भागवत मा प्राजाव :
श्री सुबोध हुंसदा :
श्री स० चं० सामन्त :
श्रीमती मैमूना सुल्तान :
श्री रामचन्द्र उलाका :
श्री धुलेचर मौता :
श्री विभूति मिश्र :
श्री यलमन्दा रेड्डी :
श्री हृदय चन्द कच्छराय :
श्री स० मो० बनर्जी :
श्री प्रकाशवीर शास्त्री :
श्री श्रीकार लाल बेरवा :

श्री लहटन चौधरी :

श्री यमुना प्रसाद भंडाल :

क्या अब, रोजगार तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि

(क) बर्मा तथा श्रीलंका से स्वदेश लौटे भारतीय उद्भव के लोगों के पुनर्वासि के सम्बन्ध में कितनी प्रगति हुई है और अभी कितने और लोगों को फिर से बसाया जाना है;

(ख) उन्हें भ्रम, रोजगार तथा अन्य सुविधाएं देने की क्या व्यवस्था की गई है और उस पर कितना खर्च हुआ; और

(ग) उन्हें किन-किन स्थानों पर बसाया गया है, और उनको बसाने पर अब तक कितनी राशि खर्च की गई है ?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) 1,35,636 persons or 39,140 families have arrived from Burma upto 5-3-1966. Of these, roughly 70% or 21,100 families would require rehabilitation assistance and the balance are expected to rehabilitate themselves by their own efforts. Rehabilitation assistance has so far been given to 13,778 families. Statewise break-up is given in statement No. 1 laid on the Table of the House [Placed in Library, Sec. No. LT-5787(i)/66]. Rehabilitation assistance is yet to be given to the remaining 7,322 families.

Repatriation under the Indo-Ceylon Agreement 1964 has not yet commenced. The question of the rehabilitation of repatriates from Ceylon does not, therefore arise at present.

(b) and (c). Measures taken for the rehabilitation of the repatriates from Burma are indicated in statement No. II laid on the Table of the House. [Placed in Library, Sec No. LT-5787(ii)/66].

Statewise breakup of the repatriates from Burma who have arrived by sea is given in statement No. III laid on the Table of the House. [Placed in Library, See No. LT-5787 (iii)/66]. Statewise details of the repatriates who have arrived by air are not known.

A sum of Rs. 112.39 lakhs has been sanctioned to various State Governments for the rehabilitation of repatriates from Burma. Figures of actual expenditure incurred by the State Governments are, however, not available. This information is being collected and will be placed on the Table of the Sabha.

Mr. Speaker: If the answer is so long, it could better be laid on the Table of the House.

श्री म० ला० द्विवेदी : मैं यह जानना चाहता हूँ कि जो बयान सदन पटल पर रखा गया है उसमें बतलाया गया है कि दिल्ली में कुल 11 लोगों को रोजगार दिये गये जबकि दिल्ली में 150 खानदान के करीब प्राये, तो क्या यह सच है कि जो सहायता या ऋण इन बर्मा के विस्थापितों को दिये जाने के लिए है उनमें ऐसी शर्तें रखी गई हैं कि वे बेचारे उससे लाभ नहीं उठा सकते और इनको दूकानों का एलाटमेंट भी नहीं हो पाता ।

Shri D. R. Chavan: In the three statements that have been placed on the Table of the Sabha, all the details have been given.

श्री म० ला० द्विवेदी : मैंने बीटैल्स के बाद की बात पूछी है ।

Shri D. R. Chavan: As regards employment for these persons, the Employment Exchanges are there; these persons have got to register themselves in the Employment Exchanges and when vacancies become available, the placements would be made.

Shri M. L. Dwivedi: My question was this: about 150 families have arrived from Burma; there is arrangement for loan and allotment of shops in Delhi but the conditions are such that these people are not able to take any advantage of the facilities. I want to know why this is not being done in Delhi itself.

Shri D. R. Chavan: I am not aware of the fact that 150 families have come to Delhi. As a matter of fact, some persons put in applications for allotment of shops and the matter was taken up with the Ministry of Works & Housing. As a matter of fact, there were no shops available and, therefore, they could not be given.

श्री म० ला० द्विवेदी : मैं यह जानना चाहता हूँ कि क्या पुनर्वासि मंत्रालय ने निर्माण मंत्रालय से जानकारी की है कि रामकृष्णपुरम् और दूसरे इलाकों में सँकड़ों दूकानें खाली हैं, जिसके लिए इन्होंने प्रार्थनापत्र दिये हैं, और इनको कोई उत्तर दिया गया है और मंत्री को जो पत्र दिया जाता है उसका कोई उत्तर नहीं मिलता ?

Shri D. R. Chavan: That enquiry has been made and the Ministry of Works & Housing have intimated to us that shops are not available.

Shri P. C. Boroobah: May I know whether it is a fact that the Delhi Administration could not grant the rehabilitation loan of Rs. 2,000/- to families on account of the fact that they could not satisfy the impossible condition of having some sort of shops or factories and if so, may I know how these destitutes are expected to have shops or factories in order to get this loan?

Shri D. R. Chavan: I am not aware of any such case. If any particular case with a particular reference is brought out, we will look into it.

Shri Bhagwat Jha Asad: The long statement says that 1,25,636 people

have come. May I know whether the Government have got the information correctly I would also like to know how many of them have asked for various kinds of help, either loan or grant, and how far the Government has been able to accommodate them.

Shri D. R. Chavan: That has been given in the statement laid on the Table of the Sabha and I will invite the attention of the hon. member to that.

Shri Bhagwat Jha Azad: I have seen all the statements.

Shri D. R. Chavan: In Statement I, it is mentioned that 13,778 families have been given rehabilitation assistance. So far as the employment aspect is concerned, 3287 persons have been employed.

Shri Subodh Hansda: Leaving aside the steps taken to rehabilitate all the people, I would like to know whether the Ministry have assessed the property that the repatriates have left in Burma and if so, whether the Government propose to give them compensation on the basis of that.

Shri D. R. Chavan: As regards the assets that were left behind, I have not got the information. It pertains to the Ministry of External Affairs. As regards the compensation to be paid, that also pertains to the Ministry of External Affairs.

Shri S. C. Samanta: May I know which of the States mentioned in the statement have accepted the land colonisation scheme of the Central Government and how many families have been rehabilitated by this scheme?

Shri D. R. Chavan: The land colonisation measures have been accepted by some of the States. In the Statement that has been laid on the Table of the Sabha, it has been mentioned that there are 270 under the heading "Otherwise". All these persons are being put under the land colonisation scheme and other resettlement schemes.

Shri Ranga: The hon. Deputy Minister had said that about 11,000 people were expected to look after themselves. I would like to know how he has reached that conclusion. I would also like to know whether any efforts have been made by Government to contact the public undertakings in Visakhapatnam, Rourkela and Bhilai which are not very far from the places to which these repatriates from Burma belong, because they originally hailed from Visakhapatnam and Srikakulam, and whether Government have circularised the public undertakings asking them to show some preference in providing employment for these unfortunate people.

Shri D. R. Chavan: If the hon. Member would have cared to look into the statement laid on the Table of the House, he would have found therein the steps that have been taken by Government for the purpose of providing employment opportunities in all these public undertakings. As a matter of fact, we have written to all these public undertakings under the respective administrative Ministries that about 25 per cent and 33 per cent of posts should be reserved for these Burmese repatriates.

Shri S. M. Banerjee: May I know whether it is a fact that the Works and Housing Minister had made a statement that he was prepared to construct shops, because one of the conditions for the grant of Rs. 2000 to these refugees from Burma was that the amount would be given to them if they could produce a certificate that a shop had been allotted to them? When the question was raised, Shri Mehr Chand Khanna had said that he would be prepared to construct shops provided funds were provided by the Rehabilitation Ministry. So, a dispute is going on between the Rehabilitation Ministry and the Works and Housing Ministry....

Mr. Speaker: What is the hon. Member's question?

Shri S. M. Banerjee: I want to know whether the Rehabilitation Ministry has given adequate funds to the Housing Ministry for construction of quarters.

Shri D. R. Chavan: The statement made by the hon. Minister of Works and Housing, to which reference has been made, has been brought to our notice. As a matter of fact, he had stated that if some funds were allotted and placed at the disposal of the Works and Housing Ministry, he would be in a position to construct houses; but, for the time being, there is no such proposal under the consideration of the Rehabilitation Ministry.

Mr. Speaker: Now, Shri Rajaram.

Shri S. Kandappan: May I know, Sir . . .

Shri S. M. Banerjee: Sir, I want to point out one thing. It is a very serious matter . . .

An hon. Member: It is not Shri Rajaram, but Shri S. Kandappan.

Mr. Speaker: I am sorry. I meant the hon. Member from the DMK.

Shri S. Kandappan: From the statement I find that the number of people to be rehabilitated in Madras is quite considerable. May I know from the hon. Minister when they are likely to be rehabilitated, and whether any request has been received from the State Government to rehabilitate these people in the Andaman and Nicobar Islands?

Shri D. R. Chavan: As regards the first part of the question, I would say that most of the repatriates from Burma have come to Madras. As regards the resettlement of these persons from Burma, certain schemes are under the contemplation of the Government of India for resettling these persons in the Andaman and Nicobar Islands.

Shri Hari Vishnu Kamath: Besides these hapless repatriates, about

1,30,000 odd in number, is the Government aware that a large number of persons of Indian origin are being detained in Burma for so-called economic offences, and if so, are any efforts being made by Government to get them also repatriated?

Shri D. R. Chavan: I have not got any information regarding this. If the hon. Member wants this information, he may put a separate question to the Ministry of External Affairs.

श्री विभूति मिश्र : हम विवरण को देखने से पता चलता है कि बिहार में 804 घादमी प्राये । लिस्ट नम्बर 1 को देखने से पता चलता है कि बिहार में किमी घादमी को पुनर्वास नहीं दिया गया । बिहार के प्रखबारों को देखने से पता चलता है कि जो बिहार में बर्मा से शरणार्थी प्राये हैं वह स्टेशनों पर मारे मारे फिरते हैं जबकि बिहार में पूर्वी बंगाल के लाखों घादमियों को बसाया जा चुका है लेकिन यह 804 घादमी जो बिहार के बर्मा में गये और बिहार में वापिस प्राये उन को बसाने की जगह नहीं दी जाती है जबकि हमारे मंत्री बिहार के ही हैं ?

अन, राजगार तथा पुनर्वास मंत्री (श्री जगजीवन राम): जो ही प्राये हैं लोग स्टेशनों पर हैं, हालत अच्छी नहीं है यह भी मालूम है । उस मामले के लिए ख्याम तौर से यों में प्रफसर को भेजा गया था उन को देखने के लिए और बिहार सरकार से बात करने के लिए । हमारे पास रुपये का प्रबन्ध है उन के कारोंबार करने के लिए, दुकानदारी करने के लिए वह मिल रहे हैं लेकिन वं चाहते हैं कि उन को बम्पारन जिले में ही बसोत दी जाय . . .

अध्यक्ष महोदय : वं बिना तो श्री विभूति मिश्र का ही है ।

श्री जगजीवन राम : इसीलिए मैं ने ख्याम तौर से उस का जिक्र किया । अभी मैं गया था तब भी वह शरणार्थी लोग मुझ से

मिले थे। मैं ने कहा कि भाई छोटा मोटा कारोबार करो रुपया दिया जाएगा तो उन्होंने कहा कि हम तो चम्पारन में ही जमीन चाहते हैं। मैं ने एक प्रफसर भेजा बिहार सरकार से बातचीत करने के लिए तो बिहार सरकार का खूबा जवाब मिला कि जमीन हम नहीं दे सकते हैं।

Telegraph and Telephone Revenue System

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- *566. Shri Buta Singh:
 Shri Gulshan:
 Shri Yashpal Singh:
 Shri Shree Narayan Das:
 Shri Karni Singhji:
 Shri Bagri:
 Shri Ram Sewak Yadav:
 Shri Ram Harkh Yadav:

Will the Minister of Communications be pleased to state:

(a) whether Government have considered the report of the British Accounts Consultants regarding the collection of telegraph and telephone revenues;

(b) whether Government propose to appoint internal Accountants to check leakage of the said revenue; and

(c) whether such Accountants would be directly under the control of the Comptroller and Auditor General of India or the Director General, Posts and Telegraphs?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):
 (a) Certain recommendations of the Consultants concerning collection of Telegraph and Telephone revenue have been accepted and are being implemented. Other recommendations are under consideration.

(b) No. The report does not imply leakage of telegraph or telephone revenue or envisage the appointment of any internal accountants to check leakage of revenue.

(c) The question does not arise.

Shri Buta Singh: What are the broad outlines of the main recommendations made by the British experts to the Ministry?

Shri Jaganatha Rao: There are many recommendations. Some of them have been accepted and implemented. I can lay the recommendations accepted on the Table.

Shri Buta Singh: Is the Minister in a position to mention the total amount stuck up as arrears, and what steps Government propose taking to realise them?

Shri Jaganatha Rao: On the last occasion, I answered that question. If I remember aright, the figure is about Rs. 4.50 crores. Steps are taken to recover the arrears.

श्री गुलशन : सभी मंत्री महोदय ने बतलाया है कि कुछ सिफारिशें मंजूर कर ली गई हैं तो क्या मैं यह जान सकता हूँ कि जो सिफारिशें मंजूर कर ली गई हैं वह उस के इसी सेशन में सदन की टेबुल पर रख भी दी जायेगी ?

Shri Jaganatha Rao: I have already stated that in the answer.

श्री यशपाल सिंह : टेलीफोन शब्द हर जगह कहीं भी चले जाइये यह तपसक लिंग में आता है स्त्रीलिंग में नहीं आता लेकिन मंत्री जी ने बताया कि टेलीफोन के लिए बड़ा प्रिय दर्शन के उन्होंने प्रियदर्शनी रखा है तो वह प्रियदर्शनी है या प्रियदर्शन होना चाहिए ?

संज्ञ-कार्य तथा संचार मंत्री (श्री सत्य नारायण सिंह) : लिंग का भेद नहीं किया गया है।

प्रश्न महोदय : श्री यशपाल सिंह लिंग का भेद करना चाहते हैं तब आप को क्या ऐतराज है ?

Shri Shree Narayan Das: Is it a fact that most of the arrears due are due from various departments of the Government. If so, have any effective steps been taken to clear the arrears